Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No.2812/2019

Tuesday, this the 24th day of September 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)

Priyanka Meena, Group B, Teacher (Primary)
MCD
d/o Ramesh Chand Meena
aged 31 years
r/o 95, Bakshiram Colony,
Motidoongri, Alwar, Rajasthan

          ..Applicant

(Mr. Namit Saxena, Advocate)

Versus

1.   The Chairman
      Delhi Subordinate Services Selection Board
      FC-18, Institutional Area, Karkardooma
      Delhi – 110 092

2.   Government of NCT of Delhi
      Through its Secretary
      Old Secretariat, Delhi – 110 054

          ..Respondent

(Ms. Esha Majumdar, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant states that she submitted online application for the post of Teacher (Primary), with Post Code No.16/17. It is also stated that she was issued admit card and has participated in the examination. The grievance of the applicant is that though she appeared in the examination, her result was not

declared and online information was furnished to the effect that she did not take part in the examination at all.

2.   We heard Mr. Namit Saxena, learned counsel for applicant and Ms. Esha Majumdar, learned counsel for respondents, at the admission stage.

3.   A broad perusal of the admit card and the copy of objective Tier II examination discloses that it was in relation to the one, held on 14.10.2018, whereas the information furnished to the applicant is about the Tier I examination conducted on 05.03.2017. When the same is pointed out, learned counsel for applicant submitted that he may be permitted to approach the concerned authority for necessary information in this behalf.

4.   We, therefore, dispose of the O.A. leaving it open to the applicant to approach the concerned authority in the Department ventilating her grievance.

There shall be no order as to costs.

(Mohd. Jamshed)   (Justice L. Narasimha Reddy)
  Member (A)   Chairman

September 24, 2019
/sunil/